

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 575 of 2019

IN THE MATTER OF:

Enforcement Directorate **....Appellant**

Vs.

Manoj K. Agarwal & Ors. **....Respondents**

Present:

For Appellant: **Mr. Nitesh Rana, Mr. Ali Khan, Mr. Zoheb Hosssain and Mr. Agni Sen, Advocates.**

For Respondents: **Mr. Abhijeet Sinha, Mr. Rajendra Beniwal, Mr. Kumar Sumit, Advocates for R-1,3.
Mr. Arijit Mazumdar, Mr. Shambo Nandy, Advocates for R-2.**

With

Company Appeal (AT) (Ins) No. 576 of 2019

IN THE MATTER OF:

Enforcement Directorate **....Appellant**

Vs.

Vishal Ghisulal Jain & Ors. **....Respondents**

Present:

For Appellant: **Mr. Nitesh Rana, Mr. Ali Khan, Mr. Zoheb Hosssain and Mr. Agni Sen, Advocates.**

For Respondents: **Ms. Udit Singh, Advocate for R-1.
Mr. Shambo Nandy and Mr. Arijit Mazumdar, Advocates for R-2.**

ORDER
(Virtual Mode)

20.01.2021: Learned Counsel for the Respondent No. 2 submits that he may be permitted to file the hard copy of the Application and the Written Submissions. He is permitted to do so and directed to provide the copies to the Opponent Counsel till 25.01.2021. This matter is 'Part Heard' of another Bench. Therefore, this matter be listed before appropriate Bench as 'Part Heard' matter on **27.01.2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

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